



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ५, अंक ४७ (२) ] गुरुवार, डिसेंबर १९, २०१९/अग्रहायण २८, शके १९४१ [ पृष्ठे ३, किंमत : रुपये २७.००

### असाधारण क्रमांक ९८

#### प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Corporations (Amendment) Bill, 2019 (L.A. Bill No. XLVIII of 2019), introduced in the Maharashtra Legislative Assembly on the 19th December 2019, is hereby published under the authority of the Governor.

By order and in the name of the  
Governor of Maharashtra,

**RAJENDRA G. BHAGWAT,**  
Secretary (Legislation) to Government,  
Law and Judiciary Department.

### L. A. BILL No. XLVIII OF 2019.

#### A BILL

*further to amend the Maharashtra Municipal Corporations Act.*

WHEREAS it is expedient further to amend the Maharashtra Municipal Corporations Act, for the purposes hereinafter appearing; it is hereby enacted in the Seventieth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Municipal Corporations Short title. (Amendment) Act, 2019.

Amendment  
of section 5 of  
LIX of 1949.

2. In section 5 of the Maharashtra Municipal Corporations Act, in sub-section (3), in the first proviso, after the words, brackets and figures “the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Act, 2016” the words, brackets and figures “but till the day immediately preceding the date of the publication of the Maharashtra Municipal Corporations (Amendment) Act, 2019 in the *Official Gazette*” shall be inserted.

LIX of  
1949.

Mah. IX  
of 2017.

Mah. ... of  
2019.

STATEMENT OF OBJECTS AND REASONS.

Sub-section (3) of section 5 of the Maharashtra Municipal Corporations Act (LIX of 1949), prior to enactment of the Maharashtra Act No. IX of 2017, provided that each of the ward of the Municipal Corporations shall elect only one Councillor. By the said Act of 2017, sub-section (3) of section 5 of the Maharashtra Municipal Corporations Act was amended, so as to provide that, each of the wards shall elect as far as possible four Councillors but not less than three and not more than five Councillors, and each voter shall be entitled to cast the same number of votes, as the number of Councillors to be elected in his ward.

2. After taking the review of the present position and for smooth functioning and specific representation in wards as well as ensuring more accountability in rapid development of the Corporations, the State Government considers it expedient to provide that, each of the wards of the Municipal Corporation shall elect, only one Councillor, by amending first proviso to sub-section (3) of section 5 of the said Act, suitably.

3. The Bill seeks to achieve the above objectives.

Nagpur,

Dated the 18<sup>th</sup> December 2019.

EKNATH SHINDE,

Minister for Urban Development.